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(Amdt.) Bill, 1975

सारे स्टेट में जा सकते हैं। इसी बात पर जो ज्वायंट कमेटी ग्रोन सैलेरीज ऐंड एलाउं सेज की है उस ने विचार किया था ग्रौर उस ने कहा था कि राज्य सभा के मेम्बरों की कांस्टीट्य्येंसी पूरा स्टेट हो सकती है ग्रौर उन को सारे स्टेट में घुमना ग्रौर सारे स्टेट के लोगों की हालत को देखना चाहिए । तो मैं समझता हूं कि उन को कोई दिक्कत नहीं होगी ग्रौर जिस तरह से वह लोक सभा के मेम्बरों को मिलेगा वैसे ही वह राज्य सभा के मेम्बरों को भी मिलेगा। मैं ज्यादा न कह कर अन्त में एक बात यह कहना चाहता हूं कि स्लतान सिंह जी ने कहा था कि मैं व्हिप ईश्यू कर दिया करता हूं। इस बिल के लिये मैंने कोई व्हिप इक्यू नहीं किया है। ग्रौर ग्रगर न चाहें तो इस बिल को रिजेक्ट कर सकते हैं। श्राप जैसे चाहें इस पर उस तरह से वोट दे सकते हैं।

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI OM MEHTA: Sir. I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. CHAIRMAN: The House will reassemble at 2.30 P.M.

The House then adjourned for lunch at nine minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock Mr. Deputy Chairman in the Chair.

## MESSAGE FROM THE LOK SABHA.

## The Constitution (Fortieth Amendment) Bill, 1975

SECRETARY-GENERAL: Sir, have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provision of Rule 96 of the Rules Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Constitution (Fortieth Amendment) Bill. 1975, which has been passed by the Lok Sabha at its sitting held on the 7th August, 1975, in accordance with the provisions of article 368 of the Constitution of India".

Sir, I lay the Bill on the Table.

## THE PUBLIC FINANCIAL INSTI-TUTIONS LAWS (AMENDMENT) BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move:

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963, as passed by the Lok Sabha, be taken into consideration."

Sir, the House may recall that the Public Financial Institutions Laws (Amendment) Bill, 1973, which was